

WP(C) No. 351 of 2013

09.06.2014

HON'BLE THE CHIEF JUSTICE

Shri R Sahu, Advocate, present for the petitioner.

SP Mahanta, Advocate, present for respondents No.
1 and 2.

Learned counsel for the petitioner prays for and is
allowed further three weeks' time to file rejoinder affidavit.

List after three weeks.

CHIEF JUSTICE

dev
09.06.14

WP(C) No. 329 of 2013

09.06.2014

HON'BLE THE CHIEF JUSTICE

Shri N Zaman, Advocate, present for the petitioners.

Shri KP Bhattacharjee, Advocate, present for respondents No. 1 to 7.

Learned counsel for respondents No. 1 to 7 prays for and is allowed further three weeks' time to file counter affidavit. As far as rest of the respondents are concerned, notices sent to them by Registered Post on 19.05.2014 are yet to be received back after service. Same may be awaited.

List after three weeks.

CHIEF JUSTICE

dev
09.06.14

WP(C) No. 334 of 2013

09.06.2014

HON'BLE THE CHIEF JUSTICE

Ms A Thangkhiew, Advocate, present for the petitioner.

Shri S Sen Gupta, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
09.06.14

WP(C) No. 196 of 2014

09.06.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Shangreiso, Advocate, present for the petitioners.

Shri ND Chullai, Senior Govt. Advocate, present for the respondents No. 1 to 5.

By means of this writ petition, the writ petitioners who were students of CM Jha University (which is dissolved by the State Govt. in view of the observations of the Apex Court) have sought compensation from the State Govt. and the University authorities as the studies of the petitioners got disrupted in mid-way of their courses.

Learned counsel for respondents No. 1 to 5 prays for and is allowed four weeks' time to file counter affidavit.

Issue notices to respondents No. 6 to 10, who may also file their counter affidavits within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev
09.06.14

THE HIGH COURT OF MEGHALAYA

Anticipatory Bail No. 11 of 2014

Shri Ranjan Kazi, son of Shri Asraf Kazi, resident of Mathergaon, PO & PS Mahendraganj, District-South Garo Hills, Meghalaya

.....**Applicant**

-Versus-

The State of Meghalaya & Ors.

..... **Respondents**

Shri AH Hazarika, Advocate, present for the applicant.

Shri S Sen Gupta, Govt. Advocate, present for the respondents.

Date of Order 9th June, 2014

O R D E R

ORAL: HON'BLE PRAFULLA C. PANT, CHIEF JUSTICE

Heard.

2. By means of this application moved under Section 438 of the Code of Criminal Procedure 1973, the applicant Ranjan Kazi has sought pre-arrest/anticipatory bail in connection with Mahendraganj PS Case No. 34(11)2013 relating to offences punishable under Sections 406/420 IPC.

3. The applicant Ranjan Kazi (accused) was admittedly the Secretary of Village Employment Committee of Village Mathergaon. There were allegations against him regarding misappropriation of funds released under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS).

4. Learned counsel for the applicant submitted that the Block Development Officer, after lodging FIR, himself decided to drop the case if the applicant deposits Rs. 1,90,000/- in monthly installment of Rs. 13,750/-. In this connection, it is further pointed out that Rs. 25,000/- was deposited by the applicant on 04.12.2013. It is further submitted that though there was temporary default in making the payment of next installment, now the applicant has deposited Rs. 68,000/- on 03.06.2014 in the credit account of MGNREGS. Copy of payment to the bank has been annexed with additional affidavit filed on behalf of the applicant. It is contended that till date, now whatever fallen due, has been paid and for the rest of the amount, the period has yet not expired.

5. In the above circumstances, having considered the submissions of the learned counsel for the applicant and learned counsel for the State respondents, this Anticipatory Bail No. 11 of 2014 is disposed of with the direction that in case of arrest/surrender of the applicant in connection with Mahendraganj PS Case No. 34(11) 2013, he (Ranjan Kazi) shall be released on bail on executing personal bond and furnishing two sureties each of the like amount to the satisfaction of the Addl. District Magistrate (discharging Judicial functions) Ampati.

(Prafulla C Pant)
CHIEF JUSTICE

dev
09.06.14

BA No. 21 of 2014

09.06.2014

HON'BLE THE CHIEF JUSTICE

Shri S Deka, Advocate, present for the applicant.

Shri H Kharmih, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further two weeks' time to produce the case diary.

List after two weeks.

CHIEF JUSTICE

dev
09.06.14

Cont Case (C) No. 10 of 2014
IN WP(C) No. 370 of 2011

09.06.2014

HON'BLE THE CHIEF JUSTICE

Shri K Paul, Advocate, present for the petitioner.

By means of this application moved under Section 12 of the Contempt of Courts Act, 1971, the writ petitioner has complained disobedience of order dated 26.09.2013, passed in WP(C) No. (SH) 370 of 2011, whereby, direction was issued to the respondents in the writ petition to make an enquiry regarding allotment of Plot No. 267 situated at Relief and Rehabilitation Colony, Shillong, if the same was made in favour of the petitioner's grandfather.

Issue notices to respondents, who may file their responses within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev
09.06.14

Cont Case No. 30 of 2013
WP(C) No. 174 of 2013

09.06.2014

HON'BLE THE CHIEF JUSTICE

Shri KP Bhattacharjee, Advocate, present for the petitioner.

Shri R Deb Nath, Advocate, present for respondent No. 1.

Learned counsel for respondent No. 1 prays for and is allowed one week's time to file response.

List after one week.

CHIEF JUSTICE

dev
09.06.14

Crl Revn Petn No. 62 of 2013

09.06.2014

HON'BLE THE CHIEF JUSTICE

Shri K Ch. Gautam, Advocate, present for the petitioners.

Ms E Gurung, Advocate, present for the respondent.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks. Interim order dated 04.11.2013 is extended till the next date of listing.

CHIEF JUSTICE

dev
09.06.14

CRL.A. No. 9 of 2010

9-6-2014

HON'BLE THE CHIEF JUSTICE

Mr. K.Paul, Advocate, present for the appellant.

Mr. VK Jindal, Sr. Advocate, assisted by Ms. QB Lamare,
Advocate, present for the respondents.

Heard arguments (not concluded).

Continue for tomorrow.

S.Rynjah

CHIEF JUSTICE

MC No. 27 of 2014
IN WP(C) No. 1 of 2014

09.06.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 1 of 2014.

CHIEF JUSTICE

dev
09.06.14

MC No. 59 of 2014
IN WP(C) No. 74 of 2014

09.06.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 74 of
2014.

CHIEF JUSTICE

dev
09.06.14

MC No. 145 of 2014
IN WP(C) No. 177 of 2014

09.06.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 177 of
2014.

CHIEF JUSTICE

dev
09.06.14

MC No. 160 of 2014
IN WP(C) No. 195 of 2014

09.06.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 195 of
2014.

CHIEF JUSTICE

dev
09.06.14

WP(C) No. 1 of 2014

09.06.2014

HON'BLE THE CHIEF JUSTICE

Ms R Dutta, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for respondent No. 1.

Shri SP Mahanta, Advocate, present for respondent No. 2.

Shri R Sahu, Advocate, present for respondent No. 3.

Learned counsel for the respondents pray for and are allowed further three weeks' time to file their counter affidavits.

List after three weeks for orders, including orders on the impleadment application (Misc. Case No. 27 of 2014).

List after three weeks.

CHIEF JUSTICE

dev
09.06.14

WP(C) No. 66 of 2013

09.06.2014

HON'BLE THE CHIEF JUSTICE

Ms A Thangkhiew, Advocate, present for the petitioner.

Shri S Sen Gupta, Advocate, present for the respondents No. 1 and 2.

Learned counsel for respondents No. 1 and 2 prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks. Meanwhile, the petitioner is allowed to file rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 3.

CHIEF JUSTICE

dev
09.06.14

WP(C) No. 74 of 2014

09.06.2014

HON'BLE THE CHIEF JUSTICE

Shri HG Baruah, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondents. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed three weeks' time to file rejoinder affidavit.

List after three weeks.

CHIEF JUSTICE

dev
09.06.14

WP(C) No. 169 of 2014

09.06.2014

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the petitioner.

Shri B Deb, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
09.06.14

WP(C) No. 173 of 2014

09.06.2014

HON'BLE THE CHIEF JUSTICE

Shri K Ch. Gautam, Advocate, present for the petitioner.

Ms NG Shylla, GA, present for respondents.

Learned counsel for the parties state that during the pendency of the writ petition, the petitioner who was under suspension, has been reinstated in service and his arrears of salary have been directed to be paid, as such, this writ petition has become infructuous.

Accordingly, this writ petition stands disposed of as infructuous.

CHIEF JUSTICE

dev
09.06.14

WP(C) No. 177 of 2014

09.06.2014

HON'BLE THE CHIEF JUSTICE

Shri A Kumar, Advocate, present for the petitioners.

Shri S Sen Gupta, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
09.06.14

WP(C) No. 180 of 2013

09.06.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Shangreiso, Advocate, present for the petitioner.

Shri S Dey, Advocate, present for the respondents No. 1 to 4.

Learned counsel for respondents No. 1 to 4 prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
09.06.14

WP(C) No. 195 of 2014

09.06.2014

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the petitioners.

Shri B Deb, Advocate, present for the respondents.

By means of this writ petition, the writ petitioners have sought mandamus directing the respondents to consider the petitioners' cases for absorption to the permanent post of Head Constable (Nursing Assistant) with the Border Security Force in terms of Recruitment Rules of 2013 read with Standing Order Procedure of 2010.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
09.06.14